from existing ₹ 750 to ₹ 2000 per child per month; enhanced cost of construction from existing provision of ₹ 600 per sq. feet to ₹ 1000 per sq. feet and flexibility in the staffing pattern in service delivery structures, depending on the size and need of the State/UT.

Child sexual abuse in shelter homes for juveniles

- 636. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;
- (a) what it is a fact that children institute meant to serve as shelter home for juvenile in distress have become synonymous with child sexual abuse;
 - (b) if so, the details of incidents that had taken place in the above homes; and
- (c) whether Government has devised some effective action plan to control the above abuse and if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir.

- (b) National Commission for Protection of Child Rights has reported that they have registered 44 complaints of irregularities in Child Care Institutions including sexual exploitation/torture/ill-treatment/disappearance/running away of children/lack of residential facilities, abuse, neglect, etc during the last three years.
- (c) The Juvenile Justice (Care and Protection of Children) Act is the primary law to deal with children in need of care and protection as well as those in conflict with law. The Government has recently re-enacted the Act which has come into effect from 15th January, 2016. The Act provides for mandatory registration of all Child Care Institutions housing children with punishments in case of non-compliance with the intent of enforcing standards of care and services for children in these Homes. The Act also provides for inspection of homes by the Child Welfare Committee or the Juvenile Justice Board, as the case may be and by the inspection committees constituted at State and district level.

To ensure that children in Homes receive the best of care and are not subjected to abuse or neglect, the Ministry of Women and Child Development has been urging the State Governments/UT Administrations from time to time to identify and register all Child Care Institutions under the JJ Act and set up Inspection Committees, where not available.

Further, the Protection of Children from Sexual Offences Act, 2012 provides for stringent punishment for persons who, being on the management or staff of a Home, commit sexual abuse on such child.